

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Review Petition No. 29/RP/2026 alongwith I.A. No.144/2026

**in
Petition No. 60/TT/2025**

Subject : Review Petition seeking review of the Order dated 22.12.2025 in Petition No. 60/TT/2025.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 6 Others.

Date of Hearing : **8.9.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, PGCIL
Shri Aneesh Bajaj, Advocate, PGCIL
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that the instant Review Petition has been filed seeking review of the Commission's order dated 22.12.2025 in Petition No. 60/TT/2025, on the ground that the ACE of ₹25.85 lakh out of ₹105.53 lakh was disallowed from the ACE under the head undischarged liability, whereas, the said amount was actually incurred in the FY 2019-20.

3. The learned counsel submitted that since the ACE was within the original scope of work and prior to the cut-off date, and falls under Regulation 24(1)(a) of the 2019 Tariff Regulations, the same may be allowed. She further submitted that the total ACE claimed was ₹105.53 lakh whereas the ACE allowed by the Commission was ₹79.88 lakh. Out of the total ACE claimed, the actual ACE incurred during the FY 2019-20 was ₹25.65 lakh, however, the ACE disallowed during the FY 2019-20 was inadvertently mentioned, in the aforesaid order, as ₹25.85 lakh, which also requires correction.



4. After the hearing the Commission directed as under:
 - a) Admit and issue notice to the Respondent(s);
 - b) The Respondent(s), to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks, thereafter.
5. The matter will be listed for the hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

